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ANDHRA PRADESH REVENUE ENQUIRIES ACT, 1893

5 of 1893

[10th October, 1893]

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An Act for facilitating enquiries into matters connected with the administration of the Revenue and into the conduct of Public Servants and certain other matters. Whereas it is expedient to make further provision to facilitate enquiries into matters connected with the administration of the revenue and into the conduct of public servants and certain other matters; It is hereby enacted as follows

1. Local extent :-

This Act extends to the whole of the State of Andhra Pradesh.

<u>2.</u> Officer or authority deputed to make enquiries invested with certain powers :-

The Government may, by order, invest any officer or authority deputed by them to make an enquiry into any matter connected with the administration of the revenue or into the conduct of any public servant as such or into any matter relatable to any of the entries enumerated in List II in the Seventh Schedule to the Constitution, with power to summon any person to appear before such officer or authority or to produce any document or thing in the possession or under the control of such person, the production of which, in the opinion of such officer or authority, is necessary to the conduct of such enquiry.

<u>3.</u> Application of certain portions of Andhra Pradesh Revenue Summonses Act, 1869 :-

The provision of Act III of 1869 other than Section 1 shall mutatis mutandis apply to summonses issued under this Act.

4. Examination of witnesses :-

Any officer or authority making an enquiry under this Act may examine orally any person supposed to be acquainted with the matter under enquiry or any fact relevant thereto, and may reduce into writing any statement made by the person so examined. Such person shall be bound to answer truly all questions relating to such matter put to him by such officer or authority other than questions the answers to which would have a tendency to expose him to criminal charge or to a penalty or forfeiture. No such statement, when taken in the absence of a public servant whose conduct is under enquiry, shall be used as evidence against such public servant in any judicial proceeding.